



2026:AHC:24300

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4337 of 2026

Dhanno Devi And 20 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prem Sagar Verma, Rahul Kumar
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred the present petition inter-alia with the prayer to issue a mandamus directing the respondent no.2 to pass the appropriate order in resolution dated 22.05.2023 for the allotment of agricultural patta to the petitioners.
2. It is argued by the counsel for the petitioners that the meeting of the Land Management Committee was held on 22.05.2023 and in the said meeting the resolution was passed to allot a particular land in favour of the petitioners and others. It is further argued that as per Section 121 of the U.P. Revenue Code Rules, 2016 the respondent no.3 prepared a list of eligible person. Thereafter a resolution was passed on 22.05.2023 in favour of the petitioners and other similarly situated persons and same was send to the respondent no.2 for its approval. It is further argued that papers were forwarded for long back but till date no decision has been taken.
3. Heard counsel for the parties.
4. In view of above, the present petition is disposed of finally directing the Sub-Divisional Magistrate, Patiyali, District Kasganj to take a final decision in the matter, expeditiously and preferably within a period of six months for the date of production of copy of this order.
5. In case any decision has already been taken in this regard, the same should be communicated to the petitioners within the same period.

(Prakash Padia,J.)

February 4, 2026
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